

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF **VYBRA AUTOMET LIMITED**

Registered Office : Survey No. 507 & 508, Padamati Somaram Road, Bibinagar, Bhongir Taluqa,
Dist. : Nalgonda-508 126, Andhra Pradesh

This corrigendum is to be read in conjunction with the original Public Announcement issued on May 10, 2010 ('Public Announcement') by Microsec Capital Limited ('Manager to the Offer') on behalf of Mr. Vilas Vitthal Valunj (the "Acquirer") alongwith Mr. Partha Debnath and Mr. Janardhan Shriniwas Purandare (hereinafter referred to as "Persons Acting in Concert" or "PACs") to the equity shareholders of Vybra Automet Limited ("VAL" or the "Target Company") pursuant to and in compliance with regulations 10, 11 and 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 ("SAST Regulations").

Shareholders are requested to kindly note the following :

Activity Schedule

The Schedule of Activities as set forth in the Public Announcement has been revised. The revised schedule of activities is as under :

Activity	Original Time Schedule	Revised Time Schedule
Public Announcement Date	Monday, May 10, 2010	Monday, May 10, 2010
Specified Date*	Friday, June 04, 2010	Friday, June 04, 2010
Last date for a competitive bid	Monday, May 31, 2010	Monday, May 31, 2010
Date by which Letter of Offer will be despatched to the shareholders	Thursday, June 24, 2010	Tuesday, August 31, 2010
Offer Opening Date	Thursday, July 01, 2010	Wednesday, September 08, 2010
Last date for revising the offer price/offer size	Friday, July 09, 2010	Thursday, September 16, 2010
Last date for withdrawal by shareholders	Thursday, July 15, 2010	Wednesday, September 22, 2010
Offer Closing Date	Tuesday, July 20, 2010	Monday, September 27, 2010
Date by which the acceptance/rejection would be intimated and the corresponding payment for the acquired shares and/or the share certificate for the rejected shares will be despatched	Wednesday, August 04, 2010	Tuesday, October 12, 2010

**Specified Date is only for the purpose of determining the names of shareholders as on such date to whom the Letter of Offer will be sent and all owners (registered or unregistered) of the shares of the Target Company (except the Acquirer, PACs and the Sellers) are eligible to participate in the Offer anytime before the closure of the Offer.*

The other terms and conditions of the offer remain unchanged.

Terms used but not defined in this announcement shall have the same meaning as assigned in the Public Announcement. The Acquirer and PACs accept full responsibility for the information contained in this announcement and also accept responsibility for the obligations of the Acquirer & PACs laid down under the SAST Regulations.

This corrigendum to Public Announcement would also be available on SEBI's website www.sebi.gov.in

Issued by Manager to the Offer for and on behalf of the Acquirer & PACs


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Date : September 4, 2010

Place : Mumbai